BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr M Das, learned counsel, appears for the petitioner.

Mr AH Hazarika, learned counsel, represents the respondents.

Learned counsel for the petitioner states that he has received instruction from petitioner to withdraw the case. Learned counsel for the respondents does not have any objection. In view of the statement, this writ petition is permitted to be withdrawn and is dismissed as such.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA. No. 6 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

12-02-2015

Mr. K.Paul, learned Advocate, appears for the respondents.

Towards order dated 03-11-2014, a communication dated 23-1-2015, has been received from the Director, Survey of India, Malki, Shillong. The content of the letter on reproduction reads as:

"OFFICE OF DIRECTOR
MEGHALAYA & ARUNACHAL PRADESH
GEO-SPATIAL DATA CENTRE

SURVEY OF INDIA

No.T-28/40-A-ChimabangshiR.F.
Date: 23 Jan.,2015

To

The Registrar General,
High Court of Meghalaya,
Shillong.

SUB: COURT'S ORDER DATED 03/11/2014 – REGARDING.
REF: Your letter No. W.A. No. 6 of 2013
In WP(C) No. 353 of 2009
Surveyor General, North Eastern Zone,
Shillong.

Sir,

With reference to your above cited letter, this is to bring your king notice that a copy of the subject Court's order was endorsed to this office by the Deputy Secretary to the Government of Meghalaya, Forests and Environment Department vide his letter No. FOR.93/2009/347 dt. 26-11-2014. On receipt of the same, a communication vide this office letter No. T-364/40-A-Chimabangshi R.F. dt. 08-12-2014 was made with the Deputy Secretary to the Government of Meghalaya, Forests and Environment Department with a

request to pass necessary instructions to the Principal Conservator of Forest & HOFF, Meghalaya, Shillong to visit this Centre alongwith all relevant records/documents related to the Chimabangshi Reserve Forest (R.F.) and the Suit Land area and also to explain/define the exact requirements of the survey. In response to this office communication, the Divisional Forest Officer, Garo Hills Division, Tura vide his letter No. A/9/2/614-16 dt. 19-12-2014 handed over some records/documents in respect of Chimabangshi R.F. and the Suit Land area to this office on 24-12-2014. Certain clarifications were sought by this office vide letter No. T-03/40-A-Chimabangshi R.F. dt. 08-01-2015 from the Divisional Forest Officer, Garo Hills Division, Tura on various matters and issues involved and also asked to supply certain other records/documents which are very much essential for making a proper planning before undertaking the field survey. These information/clarifications are yet to be received.

2. This is the current status of the subject matter. For your kind information, please.

Yours faithfully,

Sd/-
(P.V.Srinivas)
Director."

Thus, we direct the Divisional Officer, Tura, Principal Chief Conservator of Forest and HOFF, Meghalaya, Shillong, to supply all the relevant records/documents relating to Chimabangshi Reserve Forest as well as the suit land area, to the Director, Survey of India within a period of 15 days. The Director, Survey of India shall also give opportunities to the parties to this lis, if it is felt necessary.

List the matter after 15(fifteen) days.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 37 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

12-02-2015

Mr. A. Vaswani, learned Advocate, appears for the appellant.

Mr. H. Abraham, learned Advocate, represents for the respondents.

On a request made by Mr. A.Vaswani, on behalf of Dr. ODV Ladia, learned Sr. Advocate, for adjournment on the ground of personal difficulty, this matter is adjourned for a week. List on 20-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C). No. 356 of 2012

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

12-02-2015

Mr. K.Paul, learned Advocate, appears for the petitioner.

Mr. H.Kharmih, learned Advocate, represents the respondents.

Mr. KS Kynjing, learned Sr. Advocate, is said to be out of station. Thus, a request is made on his behalf for adjournment. List the matter after a week on 19-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

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List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr AH Hazarika, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

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List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr PT Sangma, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(Crl) No. 15 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

SP Mahanta, learned senior counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

12.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

A photo copy of petition for Special Leave to Appeal {(Crl) No. 10015 of 2014)} along with order dated 19.01.2015, passed therein is submitted by the learned State counsel in Court today. The same is taken on record. In view of the fact that Special Leave Petition has been filed not only for questioning the impugned order on constitution of Advisory Board under the Meghalaya Preventive Detention Act, but also on other grounds, which are common to ones raised in the instant writ petition, learned counsel for the petitioner, prays for and is granted time till 19.02.2015 to examine and argue the matter.

List on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

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